
(2022) 02 SEBI CK 0121

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1308, 1310, 1312 Of 2021, Appeal No. 709, 710, 711 Of 2021

Ashok Dayabhai Shah & Ors

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

Date of Decision : 07-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0121

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Navroz Seervai, Pulkit Sukhramani, Vidhi Jhawar, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar, Ameya Gokhale, Vaibhav Singh, Radhika Indapurkar, Etc.

Judgement

1. A request for an adjournment has been made on behalf of respondent nos. 3 and 4 which has been opposed by the appellant. However, in the interest of justice, we adjourn the matter today and we direct the Registry to list the case on February 23, 2022. We make it clear that the case will not be adjourned on the next date.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.